- (b) if so, the names of board level officers of PSUs, CPSEs and Banks against whom complaints of currupt practices have been received, case-wise details thereof;
- (c) the details of complaints investigated and action taken against those guilty officers, whether by CVC or CBI, the details of last three years and the current year, name and designation-wise; and
- (d) whether many cases are still pending for investigation as on date, if so, the details thereof and reaction of Government in these pending matters?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (d) The name-wise/case-wise data, *inter alia*, for board level officers of PSUs, CPSEs and Banks is not maintained by the Central Vigilance Commission (CVC).

Further, as per information provided by Central Bureau of Investigation (CBI), the details of total number of cases registered in CBI against board level officers of several PSUs, CPSEs and Banks/Financial Institutions during the last three years, *i.e.*, 2016, 2017, 2018 and 2019 (upto 31.10.2019) and status thereof, is as under:–

Year	Total	Cases	Cases Under	Cases Under	Cases
	cases	Closed	Investigation	Trial	Converted
					to RC/PE
2016	16	05	05	05	01
2017	16	02	07	05	02
2018	16	02	09	02	03
2019 (upto 31.10.19)	05	00	05	00	00
Total	53	09	26	12	06

## Irregularities in fixation of seniority

606. DR. SANTANU SEN: Will the PRIME MINISTER be pleased to state:

(a) whether Government has received complaints regarding irregularities in fixation of seniority in various Ministries or Department and if so, the details thereof;

- (b) the details of procedure followed in fixation of seniority; and
- (c) the action taken by the Ministry in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) The Department of Personnel and Training (DoP&T), being the nodal Department on policy relating to seniority, has prescribed guidelines on determination of seniority in Central Civil Services and Civil Posts, which are to be followed by the Administrative Ministries/Departments.

Whenever complaints regarding fixation of seniority are received, these references are forwarded to the respective Cadre Controlling Authorities with whom the details of the cases are available, for taking appropriate action. Details regarding action taken by the Cadre Controlling Authorities on such references are, however, not maintained centrally.

Wherever clarifications/interpretation of Rules/Instructions are sought by the Cadre Controlling Authorities, DoP&T renders its advice in respect of such references.

## Vacancies in administrative services

- 607. DR. VIKAS MAHATME: Will the PRIME MINISTER be pleased to state:
- (a) whether Government has taken any steps to end the deficit of officers in administrative services;
  - (b) if so, the details thereof, if not, the reasons therefor;
- (c) whether Government is considering various options including increase in intake of officers selected through civil services examinations and has expedited efforts to fill up these posts;
- (d) if so, the details thereof and the present status for each State and the basis adopted for selection of posts in each State; and
- (e) the steps taken by Government on the pending requests from each State in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (e) The occurrence of vacancies and filling them is an ongoing process. To ensure optimal intake of directly